
(2017) 04 RAJ CK 0034
In the Rajasthan High Court
Case No : 452 of 2017

Haneef Khan @ Hippu S/o Sh. Kalu Khan	APPELLANT
Vs	
State of Rajasthan	RESPONDENT

Date of Decision : 06-04-2017

Acts Referred:

[Code of Criminal Procedure, 1973](#), [Section 439](#) - Special powers of High Court or Court of Session regarding bail
[Indian Penal Code, 1860](#), [Section 34](#), [Section 323](#)

Citation : (2017) 04 RAJ CK 0034

Hon'ble Judges : Sandeep Mehta

Bench : SINGLE BENCH

Advocate : Vineet Jain, Ashok Upadhyay

Final Decision : Allowed

Judgement

1. Heard learned counsel for the appellants and learned Public Prosecutor. Perused the material available on record.
2. The instant appeal has been filed under Section 14A(2) SC/ST (PA) Act on behalf of the appellants, who are in custody in connection with F.I.R. No.27/2017, Police Station Paldi-M, Dist. Sirohi for the offences under Sections 341, 323, 325 / 34 IPC and Section 3(1)(r)(s) and 3(2) & (va) of the SC/ST (PA) Act against the order dated 28.3.2017 passed by the Special Judge, SC/ST (PA) Act Cases, Sirohi whereby, the bail application preferred under Section 439 Cr.P.C. on behalf of the appellants was rejected.
3. Having regard to the entirety of facts and circumstances as

available on record and upon a consideration of the arguments advanced at the bar, this Court is of the opinion that the appellants deserve to be enlarged on bail.

4. Consequently, the instant appeal is allowed. The impugned order dated 28.3.2017 passed by the Special Judge, SC/ST (PA) Act Cases, Sirohi is set aside. It is ordered that the accused-appellants, Haneef Khan @ Hippu and Gopal arrested in connection with F.I.R. No.27/2017, Police Station Paldi-M Dist. Sirohi shall be released on bail; provided each of them furnishes a personal bond of Rs.50,000/- and two surety bonds of Rs.25,000/- each to the satisfaction of the learned trial court with the stipulation to appear before that Court on all dates of hearing and as and when called upon to do so.